

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
STARRED QUESTION NO. *3
ANSWERED ON 25.11.2024

ATTACKS AGAINST CHRISTIAN CHURCHES IN THE COUNTRY

*3. SHRI A. A. RAHIM:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the number of Christian churches that have been attacked in the country in different conflicts, that are classified as fully and partially, State-wise;
- (b) the number of people who currently have cases filed against them; and
- (c) the number of people who have been punished, and those still on trial?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJIJU)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO. *3 FOR ANSWER ON 25.11.2024 REGARDING ‘ATTACKS AGAINST CHRISTIAN CHURCHES IN THE COUNTRY’ ASKED BY SHRI A. A. RAHIM.

(a) to (c): As per information received from Ministry of Home Affairs, ‘Public Order’ and ‘Police’ are State subjects as per the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, registration and prosecution of crimes against all citizens including minorities and their places of worship rests with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

Government of India monitors the internal security and law and order situation in the country and assists the State Governments in case of major law and order problems by deploying CAPFs on the request of State Governments. Further, Government of India issues appropriate advisories from time to time to maintain peace, public tranquillity and harmony.

The Ministry of Minority Affairs implements various schemes for the welfare and upliftment of every strata, including minorities, specially the economically weaker and lesser privileged sections of the society. The Ministry of Minority Affairs specifically implements various schemes across the country for socio-economic and educational empowerment of the six (6) centrally notified minority communities. These schemes are meant for the weaker segments of minority communities. These schemes /programmes implemented by the Ministry are as under:

1. Educational Empowerment through various Scholarship schemes:

2. Employment and Economic Empowerment Schemes

i) **Pradhan Mantri Virasat Ka Samvardhan** (PM VIKAS). PM VIKAS scheme comprises of the following components which target to improve employability and support in generating better livelihood opportunities for the targeted beneficiaries.

- a) Skilling and Training Component
- b) Women Leadership and Entrepreneurship component
- c) Education support component (for school dropouts)

Further, the scheme targets to promote credit market linkages for the beneficiaries.

ii) **National Minorities Development and Finance Corporation (NMDFC):** NMDFC provides concessional loan to “Backward sections:” amongst the notified minorities for self- employment income generation activities under its schemes of Term loan, Education, loan, Virasat scheme & Micro Finance scheme through State Channelizing Agencies (SCAs) nominated by respective State Govt./UT Administration and Canara Bank.

3. Infrastructure Development Scheme.

i) Pradhan Mantri Jan Vikas Karyakaram (PMJVK)

All the schemes implemented by the Ministry have contributed to greater opportunities in livelihood, improving the employability potential, better access to infrastructure, improved health and the overall welfare of the Minority Communities.
